

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 37/82-ALC4/2009 MEETING DATE : 08.12.2009

The Meeting No.37/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 08.12.2009 was actually held on 15.12.2009 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 34/82 dated 17.11.2009, 35/82 dated 24.11.2009 and 36/82 meeting dated 01.12.2009 were ratified by the Committee.

Case No.B-349	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.37/10	F.No. 01/82/050/00589/AM08 F.No.01/83/050/00660/AM07 F.No.01/83/050/00816/AM08 F.No.01/83/050/00647/AM08 F.No.01/83/050/00741/AM08 F.No.01/83/050/01313/AM07 F.No.01/83/050/01220/AM07 F.No.01/83/050/00846/AM07 F.No.01/83/050/00578/AM07 F.No.01/83/050/00786/AM07 F.No.01/83/050/00911/AM07 F.No.01/83/050/00336/AM07 F.No.01/83/050/00704/AM06
Meeting Date:13.11.2009	RA F.No.03/95/040/01138/AM08 RA F.No.03/95/040/00440/AM06 RA F.No.03/95/040/00358/AM08 RA F.No.03/95/040/00280/AM08 RA F.No.03/95/040/00264/AM08 RA F.No.03/95/040/01511/AM07 RA F.No.03/95/040/01355/AM07

	RA F.No.03/95/040/00957/AM07 RA F.No.03/95/040/00913/AM07 RA F.No.03/95/040/00822/AM07 RA F.No.03/95/040/00581/AM07 RA F.No.03/95/040/00372/AM07 RA F.No.03/95/040/01376/AM06
Adv.Lic.No.0310462555 dated 26.02.2008 Adv.Lic.No.0310390255 dated 19.07.2006 Adv.Lic.No.0310436337 dated 16.07.2007 Adv.Lic.No.0310433844 dated 25.06.2007 Adv.Lic.No.0310433499 dated 22.06.2007 Adv.Lic.No.0310421952 dated 06.03.2007 Adv.Lic.No.0310417870 dated 01.02.2007 Adv.Lic.No.0310406247 dated 01.11.2006 Adv.Lic.No.0310405671 dated 27.10.2006 Adv.Lic.No.0310403639 dated 11.10.2006 Adv.Lic.No.0310396821 dated 28.08.2006 Adv.Lic.No.0310386999 dated 27.06.2006 Adv.Lic.No.0310368085 dated 22.02.2006	
Case withdrawn since the matter has already been considered in NC Meeting No.33/AM 10 (case No. B-325) and approved.	

Case No.B-350	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.37/10	F.No. 01/82/050/00371/AM09 F.No.01/82/050/00588/AM08
Meeting Date:08.12.2009	RA F.No.03/95/040/00112/AM09 RA F.No.03/95/040/01140/AM08
Adv.Lic.No.0310471347 dated 15.05.2008 Adv.Lic.No.0310462556 dated 26.02.2008	
Case withdrawn since the same has been rejected in NC Meeting No. 33/AM 10.	

Case No.B-351	M/S Biostadt India Ltd.
NC Meeting No.37/AM10	F.No.01/83/050/01267/AM04
Meeting Date:08.12.2009	
Adv.Lic.No.0310290699 dated 10.09.2004	
Case withdrawn since NC has already approved the matter in its meeting No. 33/AM10.	

Case No.B-352	M/S Hetero Labs Ltd.
Norms Committee Meeting No.37/10	F.No.01/82/050/01358/AM09

Meeting Date: 08.12.2009	RA F.No.09/24/040/00321/AM09
Adv.Lic.No.0910036216 dated 05.12.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No.B-353	M/S Coral Drugs Pvt.Ltd.
Norms Committee Meeting No.37/10	F.No.01/82/050/00528/AM09
Meeting Date: 08.12.2009	RA F.No.05.24/040/00981/AM08
Adv.Lic.No.0510218739 dated 31.03.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No.B-354	M/S Vivimed Labs Ltd.
Norms Committee Meeting No.37/10	F.No.01/83/050/00160/AM07
Meeting Date: 08.12.2009	RA F.No.09/24/040/01065/AM07
Adv.Lic.No.0910026251 dated 11.05.2006	
Withdrawn since case has already been rejected in NC Meeting No.33/AM10.	

Case No.B-355	M/S Global Calcium P.Ltd.
Norms Committee Meeting No.37/10	F.No.01/82/050/00483/AM09
Meeting Date: 8.12.2009	RA F.No.07/24/040/00050/AM09
Adv.Lic.No.0710057454 dated 16.05.2008	
Withdrawn since case has already been approved in NC Meeting No. 33/AM10.	

Case No. B-356	M/s Avignon Exim Pvt. Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/01102/AM07/DES-III
Meeting Date 8.12.2009	RAF No. 03/94/040/01374/AM07
Adv. Lic. No. 0310422847 dated 13.03.2007	
Committee decided to defer case for 05.01.2010 for comments of DC(MSME).	

Case No. B-357	M/s Alkaloids Corp.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00483/AM08/DES-III
Meeting Date 8.12.2009	RAF No. 02/24/040/000272/AM08
Adv. Lic. No. 0210107833 dated 4.1.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-358	M/s Alembic Ltd.
Norms Committee Meeting No. 37/10	F. No. 01/82/50/01263/AM06/DES-III

Meeting Date 08.12.2009	RAF No. 34/24/040/00244/AM06
Adv. Lic. No. 3410015305 dated 24.01.2006	
Case withdrawn since the same has been approved in NC Meeting No. 33/AM10.	

Case No. B-359	M/s Sterling Biotech Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00655/AM09/DES-III
Meeting Date 8.12.2009	RAF No. 34/24/040/00055/AM09
Adv. Lic. No. 3410021673 dated 23.6.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-360	M/s Watson Pharma Pvt. Ltd.
Norms Committee Meeting No. 37/10	File No. 01/83/050/00752/AM04/DES-III
Meeting Date 8.12.2009	RAF No. 03/24/040/01025/AM04
Adv. Lic. No. 0310221706 dated 29.8.2003	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-361	M/s. Shasun Chemicals and Drugs Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/162/00946/AM09/DES-III
Meeting Date 8.12.2009	Revision of value cap.
Decision : Case withdrawn since already considered by NC No. 33/10.	

Case No. B-362	M/s Sequent Scientific Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00252/AM09/DES-III
Meeting Date 8.12.2009	RAF No. 03/95/040/01187/AM01
Adv. Lic. No. 0310463534 dated 3.3.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.	

Case No. B-363	M/s IPCA Labs Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00205/AM09/DES-III
Meeting Date 8.12.2009	RAF No. 03/94/040/1162/AM08
Adv. Lic. No. 0310464111 dated 10.3.2008	
Decision : Case withdrawn since already approved by NC No. 33/10.	

Case No. B-364	M/s IPCA LABS Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/050/00977/AM09/DES-III

Meeting Date 8.12.2009	RAF No. 03/94/040/000294/AM09
Adv. Lic. No. 0310482283 dated 12.8.2008	
Decision : Case withdrawn since already approved by NC No. 33/10.	

Case No. B-365	M/s IPCA LABS Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/85/050/00827/AM09/DES-III
Meeting Date 8.12.2009	RAF No. 03/94/040/000356/AM09
Adv. Lic. No. 0310480702 dated 1.8.2008	
Decision : Case withdrawn since already approved by NC No. 33/10.	

Case No. B-366	M/s HETERO LABS Ltd.
Norms Committee Meeting No. 37/10	File No. 01/83/050/01403/AM09/DES-III
Meeting Date 8.12.2009	RAF No. 09/24/040/000342/AM09
Adv. Lic. No. 0910036287 dated 12.12.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-367	M/s GVS Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/050/01561/AM06/DES-III and 01/82/050/01215/AM06(Pt. Files)
Meeting Date 8.12.2009	RAF No. 03/94/040/0001305/AM06 and 03/94/040/01137/Am06
Adv. Lic. No. 0310368505 dated 24.2.2006 and 0310363042 dated 13.1.2006	
Committee decided to defer case for 05.01.2010 for reply from firm.	

Case No. B-368	M/s KUBO Combustion Efficiency Chemicals Pvt. Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00024/AM10/DES-III
Meeting Date 8.12.2009	RAF No. 03/94/040/00017/AM10
Adv. Lic. No. 0310515828 dated 16.4.2009	
Committee decided to defer case for 05.01.2010 for reply from firm.	

Case No. B-369	M/s CONCORD Biotech Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/01035/AM09/DES-III
Meeting Date 8.12.2009	RAF No. 08/24/040/000138/AM09
Adv. Lic. No. 0810074890 dated 22.9.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-370	M/s. MOREPEN LABS Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00229/AM09/DES-III
Meeting Date 8.12.2009	RAF No. 05/24/040/000650/AM08
Adv. Lic. No. 0510212495 dated 26.11.2007	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-371	M/s CIPLA Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00446/AM08/DES-III
Meeting Date 8.12.2009	RAF No. 03/94/040/000857/AM08
Adv. Lic. No. 0310450548 dated 16.11.2007	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-372	M/s CIPLA Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/050/00447/AM08/DES-III
Meeting Date 8.12.2009	RAF No. 03/94/040/000860/AM08
Adv. Lic. No. 0310450692 dated 19.11.2007	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-373	M/s CIPLA Ltd.
Norms Committee Meeting No. 37/10	F. No. 01/82/050/00406/AM08 F.No.01/82/050/00408/AM08 F.No.01/82/050/00110/AM09
Meeting Date 8.12.2009	RA.F. No. 03/94/040/000250/AM08 RA.F.No.03/94/040/000383/AM08 RA.F.No.03/94/040/001099/AM08
Adv. Lic. No. 0310432136 dated 8.6.2007, Adv.Lic.No.0310436156 dated 13.7.2008 Adv.Lic.No.0310459961 dated 4.2.2008	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. B-374	M/s Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No. 3710	File No. 01/82/050/00243/AM08/DES-III
Meeting Date 08.12.2009	RAF No. 34/24/040/00166/AM07
Adv. Lic. No. 3410018711 dated 03.05.2007	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. A-172	M/s Prachi Pharmaceutical Pvt. Ltd.
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Norms Committee Meeting No. 37/10	File No. 01/83/050/ /AM07/DES-III
Meeting Date 08.12.2009	RAF No. 03/95/040/404/AM07
Adv. Lic. No. 0310390437 dated 28.7.2006	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. A-173	M/s OLEO Fine Organics (I) Pvt. Ltd.,			
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00544/AM10/DES-III			
Meeting Date 08.12.2009	RAF No. 03/95/040/247/AM10			
Adv. Lic. No.				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2008-Ch.II dated 11.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.4.2 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monoglyceride (GMS) (Glycerol Monostearate)	1 kg	1.	Hyderogenated Palm Stearin	0.872 kg
		2.	Glycerine	0.180 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-174	M/s ENALTEC LABS Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00166/AM10/DES-III
Meeting Date 08.12.2009	RAF No. 03/94/040/1133/AM09
Adv. Lic. No. 0310514629 dated 3.4.2009	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. A-175	M/s MATRIX LAB Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/0162/0093/AM10/DES-III
Meeting Date 08.12.2009	RAF No. 03/95/040/334/AM09
Adv. Lic. No. 0910037757 dated 23.4.2009	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. A-176	M/s INTAS PHARMA Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00205/AM10/DES-III
Meeting Date 08.12.2009	RAF No. 08/24/040/07/AM10
Adv. Lic. No. 0810079232 dated 9.4.2009	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. A-177	M/s HETERO Drugs Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00094/AM10/DES-III
Meeting Date 08.12.2009	RAF No. 09/24/040/00013/AM10
Adv. Lic. No. 0910037741 dated 23.4.2009	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. A-178	M/s HETERO LABS Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00172/AM10/DES-III
Meeting Date 08.12.2009	RAF No. 09/24/040/00446/AM09
Adv. Lic. No. 0910037246 dated 02.3.2009	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. C-21	M/s. LUPIN Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00532/AM08/DES-III
Meeting Date 08.12.2009	
Modification of SION No. A-225	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. C-22	M/s. LUPIN Ltd.,
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00853/AM09/DES-III
Meeting Date 08.12.2009	
Modification of SION No. A-390	
Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.	

Case No. C-23	M/s. ENCEE Aromatics Pvt. Ltd.
Norms Committee Meeting No. 37/10	File No. 01/82/0162/00020/AM10/DES-III
Meeting Date 08.12.2009	
Fixation of SION for Enamber / Kephalis / Tetrambrane.	
Committee decided to defer case for 05.01.2010 for reply from firm.	

1	Case No.:53/15/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
	HQ File :01/82/050/00693/AM09/	RLA File :31/24/040/00406/AM08/	Lic.No/Date:3110034279 01.07.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 13.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Xylidine	1 kg	1.	2,6 Xylenol	1.12 kg
		2.	Ammonia	1.00 kg
		3.	Catalyst	Not allowed as no details furnished

RA concerned may take further necessary action as per above decision of NC.

2	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:05.01.2010
	Decision :Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

3	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

4	Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

5	Case No.:65/18/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00339/AM10/	RLA File :09/24/040/00433/AM09/	Lic.No/Date:0910037452 19.03.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:62/18/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00336/AM10/	RLA File :09/24/040/00469/AM09/	Lic.No/Date:0910037549	Defer

		26.03.2009	Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

7	Case No.:63/18/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00337/AM10/	RLA File :09/24/040/00470/AM09/	Lic.No/Date:0910037550 26.03.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

8	Case No.:72/18/82-ALC4/2009	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00346/AM10/	RLA File :07/24/040/00679/AM09/	Lic.No/Date:0710063868 26.03.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

9	Case No.:67/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00341/AM10/	RLA File :03/95/040/01043/AM09/	Lic.No/Date:0310514060 01.04.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:44/18/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00318/AM10/	RLA File :09/24/040/00477/AM09/	Lic.No/Date:0910037637 09.04.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

11	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred

	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

13	Case No.:69/18/82-ALC4/2009	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00343/AM10/	RLA File :22/24/040/00001/AM10/	Lic.No/Date:2210008835 16.04.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

14	Case No.:4/5/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00037/AM10/	RLA File :34/24/040/00242/AM09/	Lic.No/Date:3410024018 22.04.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

15	Case No.:78/18/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00352/AM10/	RLA File :09/24/040/00013/AM10/	Lic.No/Date:0910037741 23.04.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

16	Case No.:10/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00284/AM10/	RLA File :03/95/040/00042/AM10/	Lic.No/Date:0310518058 01.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

17	Case No.:11/18/82-ALC4/2009	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00285/AM10/	RLA File :03/95/040/01027/AM09/	Lic.No/Date:0310517971 01.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

18	Case No.:8/18/82-ALC4/2009	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case
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	HQ File :01/82/050/00282/AM10/	RLA File :03/95/040/00940/AM09/	Lic.No/Date:0310518060 01.05.2009	Deferred Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

19	Case No.:16/14/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00186/AM10/	RLA File :09/24/040/00050/AM10/	Lic.No/Date:0910037893 13.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

20	Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417 19.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DIPP.			

21	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DIPP.			

22	Case No.:38/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00312/AM10/	RLA File :03/94/040/00101/AM10/	Lic.No/Date:0310520653 21.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

23	Case No.:39/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00313/AM10/	RLA File :03/94/040/00076/AM10/	Lic.No/Date:0310520964 22.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DC(MSME).			

24	Case No.:40/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:37/82-ALC4/2009	Status:Case
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			08.12.2009	Deferred
	HQ File :01/82/050/00314/AM10/	RLA File :03/94/040/00068/AM10/	Lic.No/Date:0310520972 22.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DC(MSME).			

25	Case No.:41/18/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00315/AM10/	RLA File :03/94/040/00073/AM10/	Lic.No/Date:0310520968 22.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DC(MSME).			

26	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

27

Case No.:24/18/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved	
HQ File :01/82/050/00298/AM10/	RLA File :03/94/040/00027/AM10/	Lic.No/Date:0310521503 27.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 20.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA Diammonium (Liquid) Assay Min.40%	1 kg	1.	EDTA (Ethylene Diamine Tetra Acetic Acid) Assay Min. 98%	0.377 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

29	Case No.:14/18/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00288/AM10/	RLA File :03/95/040/00084/AM10/	Lic.No/Date:0310521745 28.05.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

30

Case No.:34/18/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved													
HQ File :01/82/050/00308/AM10/	RLA File :03/94/040/00144/AM10/	Lic.No/Date:0310521758 28.05.2009														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2008-Ch.II dated 11.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Monoglyceride (GMS) (Glycerol Monostearate)</td><td rowspan="2">1 kg</td><td>1.</td><td>Hyderogenated Palm Stearin</td><td>0.872 kg</td></tr><tr><td>2.</td><td>Glycerine</td><td>0.180 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Monoglyceride (GMS) (Glycerol Monostearate)	1 kg	1.	Hyderogenated Palm Stearin	0.872 kg	2.	Glycerine	0.180 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Monoglyceride (GMS) (Glycerol Monostearate)	1 kg	1.	Hyderogenated Palm Stearin	0.872 kg												
		2.	Glycerine	0.180 kg												
RA concerned may take further necessary action as per above decision of NC.																

31	Case No.:17/18/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00291/AM10/	RLA File :03/95/040/00124/AM10/	Lic.No/Date:0310522329 02.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

32	Case No.:37/18/82-ALC4/2009	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00311/AM10/	RLA File :09/24/040/00053/AM10/	Lic.No/Date:0910038076 02.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:42/18/82-ALC4/2009	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00316/AM10/	RLA File :09/24/040/00068/AM10/	Lic.No/Date:0910038079 02.06.2009	Defer Date:05.01.2010

Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.

34

Case No.:10/13/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved	
HQ File :01/82/050/00150/AM10/	RLA File :09/24/040/00035/AM10/	Lic.No/Date:0910038134 03.06.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 47/82 meeting held on 25.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyproheptadine Hcl	1kg.	1.	Methanol	4.80 kg
		2.	Phosphorus Pentaoxide	0.74 kg
		3.	Phosphoric Acid	0.55 kg
		4.	Tetra Hydro Furan	1.00 kg
		5.	1,3-Dibromo-5,5-Dimethyl Hydantoin	Not recommended earlier. Can be recycled
		6.	Sodium Methoxide	0.64 kg
		7.	Thionyl Chloride	1.08 kg
		8.	Toluene	2.08 kg
		9.	Chloroform	2.11 kg
		10.	Methyl Acrylate	1.32 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:32/18/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00306/AM10/	RLA File :09/24/040/00410/AM09/	Lic.No/Date:0910038108 03.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

36	Case No.:4/18/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00278/AM10/	RLA File :03/94/040/00978/AM09/	Lic.No/Date:0310523220 09.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

37	Case No.:26/18/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:37/82-ALC4/2009	Status:Case
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			08.12.2009	Deferred
	HQ File :01/82/050/00300/AM10/	RLA File :03/94/040/00141/AM10/	Lic.No/Date:0310524174 15.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DC(MSME).			

38	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

39	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DC(MSME).			

40	Case No.:71/18/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00345/AM10/	RLA File :22/24/040/00011/AM10/	Lic.No/Date:2210009016 22.06.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

41	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

42	Case No.:2/17/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00265/AM10/	RLA File :09/24/040/00121/AM10/	Lic.No/Date:0910038452 06.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

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43	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of DIPP.			

44	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

45	Case No.:5/17/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved															
	HQ File :01/82/050/00268/AM10/	RLA File :03/95/040/00102/AM10/	Lic.No/Date:0310527449 06.07.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/96/2005-Ch.II dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">HC FC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22</td><td rowspan="3">1 kg</td><td>1.</td><td>R-142B</td><td>0.600 kg</td></tr> <tr> <td>2.</td><td>Fluorspar (Acid Grade)</td><td>0.663 kg</td></tr> <tr> <td>3.</td><td>Chloroform</td><td>0.627 kg</td></tr> </tbody> </table> Since these substances attract Montreal Protocol, comments from Ministry of Environment and Forests may be called for before implementation of the decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	HC FC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22	1 kg	1.	R-142B	0.600 kg	2.	Fluorspar (Acid Grade)	0.663 kg	3.	Chloroform
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
HC FC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22	1 kg	1.	R-142B	0.600 kg															
		2.	Fluorspar (Acid Grade)	0.663 kg															
		3.	Chloroform	0.627 kg															

46	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

47	Case No.:8/17/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00271/AM10/	RLA File :05/24/040/00208/AM10/	Lic.No/Date:0510245316	Defer

			08.07.2009	Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			
48	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			
49	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			
50	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			
51	Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			
52	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102 14.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			
53	Case No.:80/18/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred

	HQ File :01/82/050/00354/AM10/	RLA File :34/24/040/00064/AM10/	Lic.No/Date:3410024680 15.07.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

54	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

56	Case No.:17/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00587/AM10/	RLA File :09/24/040/00436/AM09/	Lic.No/Date:0910038631 20.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

57	Case No.:89/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00363/AM10/	RLA File :05/24/040/00226/AM10/	Lic.No/Date:0510246173 20.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:12/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00582/AM10/	RLA File :09/24/040/00134/AM10/	Lic.No/Date:0910038660 23.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

59	Case No.:14/29/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case
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	HQ File :01/82/050/00584/AM10/	RLA File :09/24/040/00111/AM10/	Lic.No/Date:0910038661 23.07.2009	Deferred Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

60	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

61	Case No.:97/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00371/AM10/	RLA File :03/94/040/00310/AM10/	Lic.No/Date:0310530334 23.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

62	Case No.:98/18/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00372/AM10/	RLA File :03/94/040/00019/AM10/	Lic.No/Date:0310530340 23.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

63	Case No.:100/18/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00374/AM10/	RLA File :09/24/040/00139/AM10/	Lic.No/Date:0910038692 24.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

64	Case No.:101/18/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00375/AM10/	RLA File :07/24/040/00136/AM10/	Lic.No/Date:0710066165 24.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

65	Case No.:102/18/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2009	Status:Case
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			08.12.2009	Deferred
	HQ File :01/82/050/00376/AM10/	RLA File :05/24/040/00243/AM10/	Lic.No/Date:0510246579 24.07.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

66	Case No.:104/18/82-ALC4/2009	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00378/AM10/	RLA File :05/24/040/00759/AM09/	Lic.No/Date:0510246636 27.07.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

67	Case No.:16/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00586/AM10/	RLA File :34/24/040/00068/AM10/	Lic.No/Date:3410024818 03.08.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

68	Case No.:13/29/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00583/AM10/	RLA File :34/24/040/00070/AM10/	Lic.No/Date:3410024898 12.08.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:10/29/82-ALC4/2009	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00580/AM10/	RLA File :11/24/040/00012/AM10/	Lic.No/Date:1110020967 25.08.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:21/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00591/AM10/	RLA File :09/24/040/00189/AM10/	Lic.No/Date:0910039075 27.08.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

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71	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:19.01.2010
Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/99/2008-Ch.II dated 23.11.2009 has call for the following information/documents from the firm. 1. Balanced chemical reaction showing all the reactant product and by product with their molecular formula and mol. Weight. 2. Stagewise % yield on mol. Weight basis alongwith justification. 3. Authentic/printed technical literature in support of % yield or norms applied for import. 4. Production of export item for the past 2 years upto October, 2009 and corresponding consumption of each import duly certified by CA. It was, therefore, decided to remind the firm to furnish the above information. Case stands deferred for 19.01.2010.				

72	Case No.:22/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00765/AM10/	RLA File :03/95/040/00324/AM10/	Lic.No/Date:0310536409 07.09.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.				

73	Case No.:22/29/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved													
	HQ File :01/82/050/00592/AM10/	RLA File :03/95/040/00359/AM10/	Lic.No/Date:0310537371 11.09.2009														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/57/2009-PC.II dated 30.11.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Paraxylene</td><td rowspan="2">1 MT</td><td>1.</td><td>Reformat</td><td>1.376 MT</td></tr> <tr> <td>2.</td><td>Relevant Catalyst and Chemicals used in the manufacture of Paraxylene</td><td>CIF value limited to 0.90% value of exports</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Paraxylene	1 MT	1.	Reformat	1.376 MT	2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% value of exports
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Paraxylene	1 MT	1.	Reformat	1.376 MT													
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% value of exports													

74	Case No.:2/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
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	HQ File :01/82/050/00572/AM10/	RLA File :08/24/040/00155/AM10/	Lic.No/Date:0810083127 25.09.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

75	Case No.:4/29/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00574/AM10/	RLA File :05/23/040/00038/AM10/	Lic.No/Date:0510250014 29.09.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

76	Case No.:5/29/82-ALC4/2009	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00575/AM10/	RLA File :05/23/040/00055/AM10/	Lic.No/Date:0510250016 29.09.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

77	Case No.:6/29/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00576/AM10/	RLA File :08/24/040/00161/AM10/	Lic.No/Date:0810083230 30.09.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

78	Case No.:7/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00577/AM10/	RLA File :07/24/040/00229/AM10/	Lic.No/Date:0710067286 30.09.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

79	Case No.:8/29/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00578/AM10/	RLA File :07/24/040/00230/AM10/	Lic.No/Date:0710067287 30.09.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

80	Case No.:24/29/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case
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HQ File :01/82/050/00594/AM10/	RLA File :09/24/040/00247/AM10/	Lic.No/Date:0910039458 05.10.2009	Deferred Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

81	Case No.:25/29/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00595/AM10/	RLA File :31/21/040/00198/AM10/	Lic.No/Date:3110040141 05.10.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

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Case No.:27/29/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved	
HQ File :01/82/050/00597/AM10/	RLA File :03/95/040/00387/AM10/	Lic.No/Date:0310540299 05.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2007-Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIGOL HB containing 50% of Ethylene Glycol Mono Butyl Ether and 50% of Polyethylene Glycol-600 (PEG 600)	1 kg	1.	Ethylene Glycol Mono Butyl Ether	0.510 kg
		2.	Polyethylene Glycol-600 (PEG 600)	0.510 kg
RA concerned may take further necessary action as per above decision of NC.				

83

Case No.:28/29/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
HQ File :01/82/050/00598/AM10/	RLA File :03/95/040/00374/AM10/	Lic.No/Date:0310540303 05.10.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2007-Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Glycol Acetate (EGA) (Laffans EG-Act)	1 kg	1.	Ethylene Oxide	0.450 kg
		2.	Acetic Acid	0.478 kg

RA concerned may take further necessary action as per above decision of NC.

84	Case No.:30/29/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00600/AM10/	RLA File :05/24/040/00332/AM10/	Lic.No/Date:0510250305 06.10.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

85	Case No.:28/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00771/AM10/	RLA File :03/95/040/00432/AM10/	Lic.No/Date:0310540571 07.10.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

86	Case No.:2/33/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00630/AM10/	RLA File :03/94/040/00451/AM10/	Lic.No/Date:0310541892 23.10.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

87	Case No.:5/33/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00633/AM10/	RLA File :03/94/040/00516/AM10/	Lic.No/Date:0310542107 23.10.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

88	Case No.:6/33/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
	HQ File :01/82/050/00634/AM10/	RLA File :03/95/040/00442/AM10/	Lic.No/Date:0310542118 23.10.2009	
	Decision :Committee decided to close the case as advance authorization has been issued under para 4.7.1 of HBP.			

89	Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	Defer

Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.	Date:05.01.2010
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90	Case No.:8/33/82-ALC4/2009	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00636/AM10/	RLA File :03/95/040/00282/AM10/	Lic.No/Date:0310542452 26.10.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

91	Case No.:10/33/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved																								
	HQ File :01/82/050/00638/AM10/	RLA File :07/24/040/00252/AM10/	Lic.No/Date:0710067842 27.10.2009																									
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Ambroxol HCL</td><td rowspan="6">1 kg</td><td>1.</td><td>Liquid Bromine</td><td>1.32 kg</td></tr> <tr> <td>2.</td><td>Trans Para Amino Cyclohexanol</td><td>0.80 kg</td></tr> <tr> <td>3.</td><td>Sodium Borohydride</td><td>0.583 kg</td></tr> <tr> <td>4.</td><td>Tetra Hydrofuran</td><td>2.15 kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>2.58 kg</td></tr> <tr> <td>6.</td><td>Methylene Dichloride</td><td>3.225 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ambroxol HCL	1 kg	1.	Liquid Bromine	1.32 kg	2.	Trans Para Amino Cyclohexanol	0.80 kg	3.	Sodium Borohydride	0.583 kg	4.	Tetra Hydrofuran	2.15 kg	5.	Methanol	2.58 kg	6.	Methylene Dichloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Ambroxol HCL	1 kg	1.	Liquid Bromine	1.32 kg																								
		2.	Trans Para Amino Cyclohexanol	0.80 kg																								
		3.	Sodium Borohydride	0.583 kg																								
		4.	Tetra Hydrofuran	2.15 kg																								
		5.	Methanol	2.58 kg																								
		6.	Methylene Dichloride	3.225 kg																								

92	Case No.:9/33/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00637/AM10/	RLA File :09/24/040/00230/AM10/	Lic.No/Date:0910039712 27.10.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC				

93	Case No.:11/33/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
	HQ File :01/82/050/00639/AM10/	RLA File :03/95/040/00425/AM10/	Lic.No/Date:0310542883 28.10.2009	
Decision :Committee decided to close the case as advance authorization has been issued under para 4.7.1 of HBP.				

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Case No.:12/33/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
HQ File :01/82/050/00640/AM10/	RLA File :05/24/040/00344/AM10/	Lic.No/Date:0510251604 28.10.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/174/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cilastatin Sodium/Acid	1 Kg.	1.	(S)-2,2-Dimethyl Cyclopropane Carboxamide	0.64 kg
		2.	1-Bromo-5-Chloropentane	1.90 kg
		3.	Acetone	3.00 kg
		4.	Acetonitrile	2.97 kg
		5.	Activated Carbon	0.100 kg
		6.	Ethyl aceto acetate	1.60 kg
		7.	Isopropyl alcohol	2.70 kg
		8.	L-cystine Hcl monohydrate	0.69 kg
		9.	Methanol	37.00 kg
		10.	Methylene Chloride	2.84 kg
		11.	Sodium Hydroxide	1.62 kg
		12.	Synthetic absorbent resin (Diaion0HP20)	0.71 kg
		13.	Toluene	8.22 kg

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

96	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.				

97	Case No.:16/33/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:37/82-ALC4/2009	Status:Case
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		08.12.2009	Deferred
HQ File :01/82/050/00644/AM10/	RLA File :09/24/040/00222/AM10/	Lic.No/Date:0910039762 29.10.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

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Case No.:17/33/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved															
HQ File :01/82/050/00645/AM10/	RLA File :09/24/040/00287/AM10/	Lic.No/Date:0910039764 29.10.2009																
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/24/2006-Ch.II dated 14.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Diazolidinyl Urea (White Fine Powder) (Purity minimum 99.5%)</td><td>1 kg</td><td>1.</td><td>Diazolidinyl Urea Technical grade (purity maximum 95%)</td><td>0.950 kg</td></tr><tr><td>Imidaxolidinyl Urea (White Fine Powder) (Purity minimum 99.5%)</td><td>1 kg.</td><td>1.</td><td>Imidazolidinyl Urea Technical Grade (Purity mazimum 95%)</td><td>0.950 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Diazolidinyl Urea (White Fine Powder) (Purity minimum 99.5%)	1 kg	1.	Diazolidinyl Urea Technical grade (purity maximum 95%)	0.950 kg	Imidaxolidinyl Urea (White Fine Powder) (Purity minimum 99.5%)	1 kg.	1.	Imidazolidinyl Urea Technical Grade (Purity mazimum 95%)	0.950 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Diazolidinyl Urea (White Fine Powder) (Purity minimum 99.5%)	1 kg	1.	Diazolidinyl Urea Technical grade (purity maximum 95%)	0.950 kg														
Imidaxolidinyl Urea (White Fine Powder) (Purity minimum 99.5%)	1 kg.	1.	Imidazolidinyl Urea Technical Grade (Purity mazimum 95%)	0.950 kg														
RA concerned may take further necessary action as per above decision of NC.																		

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Case No.:27/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved	
HQ File :01/82/050/00770/AM10/	RLA File :03/95/040/00491/AM10/	Lic.No/Date:0310544883 10.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/57/2009-PC.II dated 30.11.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paraxylene	1 MT	1.	Reformate	1.376 MT
		2.	Relevant Catalyst and Chemicals used in the manufacture of Paraxylene	CIF value limited to 0.90% value of exports
RA concerned may take further necessary action as per above decision of NC.				

100	Case No.:26/37/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:37/82-ALC4/2009	Status:Case
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			08.12.2009	Deferred
	HQ File :01/82/050/00769/AM10/	RLA File :03/95/040/00503/AM10/	Lic.No/Date:0310545423 13.11.2009	Defer Date:05.01.2010
Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.				

101	Case No.:1/37/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00744/AM10/	RLA File :03/95/040/00472/AM10/	Lic.No/Date:0310546350 18.11.2009	Defer Date:19.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

102	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

103	Case No.:3/37/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00746/AM10/	RLA File :03/94/040/00606/AM10/	Lic.No/Date:0310546496 19.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

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Case No.:4/37/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
HQ File :01/82/050/00747/AM10/	RLA File :09/24/040/00340/AM10/	Lic.No/Date:0910039974 19.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/199/2008-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetrazol Aldehyde	1 Kg.	1.	Orthotoluyil Benzonitrile	0.95 kg
		2.	1,3-Dibromo 5,5-Dimethyl Hydantoin	0.57 kg
		3.	2-N-Butyl-4-Chloro-5-formyl imidazole	0.62 kg
		4.	Tributyl Tin Chloride	1.65 kg
		5.	Methyl Isobutyl Ketone	1.43 kg

		6.	Acetonitrile	1.43 kg
		7.	Azobis Isobutyronitrile	0.076 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

106	Case No.:6/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00749/AM10/	RLA File :09/24/040/00326/AM10/	Lic.No/Date:0910039976 19.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

107	Case No.:9/37/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00752/AM10/	RLA File :03/94/040/00704/AM10/	Lic.No/Date:0310546649 19.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

108	Case No.:7/37/82-ALC4/2009	Party Name:AARTI ORGANIC	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00750/AM10/	RLA File :08/24/040/00209/AM10/	Lic.No/Date:0810084279 20.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

109	Case No.:8/37/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
	HQ File :01/82/050/00751/AM10/	RLA File :09/24/040/00323/AM10/	Lic.No/Date:0910039977 20.11.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg.	1.	Orlistat	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.:10/37/82-ALC4/2009	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00753/AM10/	RLA File :04/24/040/00191/AM10/	Lic.No/Date:0410109528 23.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

111	Case No.:11/37/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00754/AM10/	RLA File :03/95/040/00513/AM10/	Lic.No/Date:0310546961 23.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

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Case No.:12/37/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved	
HQ File :01/82/050/00755/AM10/	RLA File :03/95/040/00490/AM10/	Lic.No/Date:0310547010 23.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008-Ch.II dated 23.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 kg	1.	Gamma Butyrolactone	0.665 kg
		2.	Isopropyl alcohol	0.695 kg
		3.	2-Mercapto Ethanol	0.691 kg
		4.	Caustic Soda Flakes	1.070 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:13/37/82-ALC4/2009	Party Name:WOCKHARDT LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00756/AM10/	RLA File :03/95/040/00508/AM10/	Lic.No/Date:0310547176 24.11.2009	Defer Date:05.01.2010

Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.

114	Case No.:14/37/82-ALC4/2009	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
	HQ File :01/82/050/00757/AM10/	RLA File :05/24/040/00360/AM10/	Lic.No/Date:0510253215 24.11.2009	
	Decision : Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

115	Case No.:15/37/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00758/AM10/	RLA File :05/24/040/00368/AM10/	Lic.No/Date:0510253220 24.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

116	Case No.:16/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00759/AM10/	RLA File :09/24/040/00294/AM10/	Lic.No/Date:0910040009 24.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

117	Case No.:17/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00760/AM10/	RLA File :09/24/040/00244/AM10/	Lic.No/Date:0910040010 24.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

118	Case No.:18/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00761/AM10/	RLA File :09/24/040/00328/AM10/	Lic.No/Date:0910040011 24.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

119	Case No.:19/37/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00762/AM10/	RLA File :03/94/040/00621/AM10/	Lic.No/Date:0310547351 25.11.2009	Defer

	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.				Date:05.01.2010
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120	Case No.:20/37/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00763/AM10/	RLA File :05/24/040/00367/AM10/	Lic.No/Date:0510253267 25.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

121	Case No.:25/37/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00768/AM10/	RLA File :34/24/040/00130/AM10/	Lic.No/Date:3410025692 25.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of C&PC.			

122	Case No.:21/37/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Approved
	HQ File :01/82/050/00764/AM10/	RLA File :09/24/040/00174/AM10/	Lic.No/Date:0910040030 26.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/8/2003-Ch.II dated 31.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	n-Butyl Lithium (15% w/w in n-Hexane)	1 kg	1.	Lithium Metal
			2.	n-Butyl Chloride
			3.	n-Hexane
RA concerned may take further necessary action as per above decision of NC.				

123	Case No.:23/37/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00766/AM10/	RLA File :09/24/040/00343/AM10/	Lic.No/Date:0910040046 27.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

124	Case No.:24/37/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case
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	HQ File :01/82/050/00767/AM10/	RLA File :09/24/040/00351/AM10/	Lic.No/Date:0910040047 27.11.2009	Deferred Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

125	Case No.:29/37/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00772/AM10/	RLA File :05/24/040/00328/AM10/	Lic.No/Date:0510253540 27.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			

126	Case No.:30/37/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:37/82-ALC4/2009 08.12.2009	Status:Case Deferred
	HQ File :01/82/050/00773/AM10/	RLA File :05/24/040/00376/AM10/	Lic.No/Date:0510253557 27.11.2009	Defer Date:05.01.2010
	Decision : Committee decided to defer case for 05.01.2010 for comments of Department of Pharmaceuticals.			
